

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1305/2015

(Arising out of impugned final judgment and order dated 15-03-2013 in CRP No. 5920/2003 passed by the High Court Of A.P. At Hyderabad)

THE AUTHORIZED OFFICER LAND REFORMS TRIBUNAL & ANR. Petitioner(s)

VERSUS

MANDAVA UMAMAHESWARA RAO & ORS.

Respondent(s)

(IA No.1/2015 - CONDONATION OF DELAY IN FILING, IA No.2/2015 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

WITH

Diary No(s).17303/2023 (XII-A)

(IA No. 127242/2023 - CONDONATION OF DELAY IN FILING, IA No.127244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. S. Udaya Kumar Sagar, AOR

Mr. D. Ramakrishna Reddy, Adv.
Mr. V. Ramakrishna Reddy, Adv.
Mrs. D. Bharathi Reddy, AOR

For Respondent(s) Mr. Anand Padmanabhan R., Adv.
Mr. V. Sridhar Reddy, Adv.
Mr. Swayam Prakash Kashyap, Adv.
Mr. Rohit Jaiswal, Adv.
Mr. Abhijit Sengupta, AOR

Mr. Krishna Dev Jagarlamudi, AOR
Mr. Sai Shashank V, Adv.
Ms. Inderdeep Kaur Raina, Adv.

Mr. Sadineni Ravi Kumar, AOR
Ms. Isha, Adv.

Mr. Sanjay Jain, AOR

Mr. D.ramakrishna Reddy, Adv.
Mr. V.ramakrishna Reddy, Adv.
Mr. Nishant Sharma, Adv.
Mrs. D. Bharathi Reddy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
respondent no.4., list the matters on 13.02.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)